



2026:AHC:15069

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1660 of 2026

Jagat Singh And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order dated 04.06.2025 passed by the Additional Commissioner (Administration) Jhansi Division Jhansi in the proceedings under Section 207 of U.P. Land Revenue Code, 2006 being Appeal/Case No.58 of 2025 (Computerized Case No.C202506000000058) is under challenge in the present petition.
2. Today when the matter is taken up, a preliminary objection has been raised by learned Standing Counsel that against the aforesaid order, a statutory alternative remedy is available to the petitioner to file second appeal as provided under Section 208 of U.P. Land Revenue Code, 2006, therefore the present petition is not maintainable.
3. In view of the availability of alternative remedy, the present petition is dismissed.
4. Registry is directed to return the certified copy of the order impugned after retaining photocopy of the same.

(Prakash Padia,J.)

January 21, 2026

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